CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.247/TL/2025

Subject : Application under Section 14, 15, 79(1)(e) of the Electricity Act,

> 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking Transmission License for Bijapur REZ Transmission Limited.

Petitioner Bijapur REZ Transmission Ltd. (BRTL)

: Central Transmission Utility of India Limited (CTUIL) & Ors. Respondents

Petition No.248/AT/2025

: Petition under Section 63 read with Section 79, including Section Subject

> 79(1)(c) and (d) of Electricity Act, 2003 seeking adoption of Transmission Charges payable by Central Transmission Utility of India Ltd./ Respondent No. 1 for implementation of the Transmission Scheme for integration of Bijapur REZ in Karnataka

by the Petitioner.

Petitioner : Bijapur REZ Transmission Ltd. (BRTL)

: Central Transmission Utility of India Limited and Ors. Respondents

Date of Hearing: 23.4.2025

Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Hemant Singh, Advocate, BRTL

> Ms. Supriya Rastogi, Advocate, BRTL Ms. Ankita Bafna, Advocate, BRTL Shri Jay Lal, Advocate, BRTL

Shri Arun Lal, Advocate, BRTL

Shri Lakhyajit Singh, Advocate, BRTL Ms. Lavanya Panwar, Advocate, BRTL

Shri Akhvalal, Advocate, BRTL Shri Pawan Singh, Advocate, BRTL Shri Vivek Pratap Singh, BRTL Shri Vijay Kumar Trivedi, BRTL Shri Dharmender, Advocate, PFCCL Shri Deepak Kumar, Advocate, PFCCL

Shri Ranjeet S Rajput, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petitions have been filed seeking (i) adoption of transmission charges in respect of the "Transmission Scheme for Integration of Bijapur REZ in Karnataka" (the *Project*), as discovered through the tariff-based competitive bidding process, and (ii) grant of a transmission licence for establishment of the said Project. He further submitted that the Petitioner has already complied with the directions issued vide Record of Proceedings dated 11.3.2025 and the CTUIL has furnished its recommendations under Section 15(4) of the Electricity Act, 2003 in favour of the grant of the transmission licence to the Petitioner.

2. Considering the submissions made by the learned counsel of the Petitioner, the Commission reserved the matters for order.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)